

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1492/2021

PAPPU TIWARY

Appellant(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

([PART-HEARD BY HON'BLE SANJAY KISHAN KAUL AND HON'BLE M.M.
SUNDRESH, JJ.])

WITH

Cr1.A. No. 1202-1203/2014 (II-A)

Date : 20-01-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

Jail Petition

For Appellant(s)

Mr. Shree Prakash Sinha, Adv.
Mr. Rakesh Mishra, Adv.
Ms. Mohua Sinha, Adv.
Mr. Nawalendra Kumar, Adv.
Mr. Sidharth Singh, Adv.
Mr. Shekhar Kumar, AOR

Mr. Seshadri Sekhar Ray (Amicus Curiae)

For Respondent(s)

Mr. Tapesk Kumar Singh, AOR/AAG (Jharkhand)
Mr. Aditya Pratap Singh, Adv.
Mr. Aditya Narayan Das, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the appellant(s) and respondent-State at length.

Arguments concluded.

Judgment reserved.

Learned counsel for the appellant(s) is permitted to place on record additional documents in CrI.A. No. 1202-1203/2014 being judgment of acquittal dated 17.12.2005 in respect of Law Tiwari by Monday i.e. 24th January, 2022.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER